

**NATIONAL COMPANY LAW TRIBUNAL
AMARAVATI BENCH**

(Virtual Hearing)

PRESENT: SHRI RAJEEV BHARDWAJ – MEMBER (JUDICIAL)

: SHRI SANJAY PURI – MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 23.07.2024 AT 01:00 P.M.

TC/CP. Nos.	CA/IA No.	Section / Rule	Name of Parties
CP(IB)/76/7/AMR/2022	IA(IBC)/181/2024	U/Sec 7(5) IBC Code R/w Rule 11 of NCLT Rules, 2016	Mangalagiri Textile Mills Private Limited Vs State Bank of India

ORDER

IA (IBC)/181/2024:

Present: Mr. Lakshmi Narayana, Ld. Counsel for the Applicant.

Mr. V.V.S.N. Raju, Ld. Counsel for the Respondent.

It is stated by the Ld. Counsel for the Applicant that the *status quo* order passed by the Hon'ble High Court is no more in existence and the matter is reverted back to the DRAT, Kolkata. However, Ld. Counsel for the Respondent stated that the matter before the DRAT is also disposed of. Ld. Counsel for the Respondent shall file a copy of the DRAT order within 3 days. List the matter on 19.08.2024.



**SANJAY PURI
MEMBER (TECHNICAL)**



**RAJEEV BHARDWAJ
MEMBER (JUDICIAL)**